

12.26 hrs .

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table the following three Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 10th December, 1965:—

- (1) The Kerala Appropriation (No. 5) Bill, 1965.
- (2) The Indian Tariff (Amendment) Bill, 1965.
- (3) The Union Duties of Excise (Distribution) Amendment Bill, 1965.

2. Sir, I lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following eleven Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 10th December, 1965:

- (1) The Delhi Motor Vehicles Taxation (Amendment) Bill, 1965.
- (2) The Delhi Land Reforms (Amendment) Bill, 1965.
- (3) The Indian Works of Defence (Amendment) Bill, 1965.
- (4) The Railways (Employment of Members of the Armed Forces) Bill, 1965.
- (5) The Cardamom Bill, 1965.
- (6) The Metal Corporation of India (Acquisition of Undertaking) Bill, 1965.
- (7) The Coal Mines Provident Fund and Bonus Schemes (Amendment) Bill, 1965.
- (8) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1965.
- (9) The Union Territories (Direct Election to the House of the People), Bill, 1965.

(10) The Goa, Daman and Diu (Absorbed Employees) Bill, 1965.

(11) The Estate Duty (Distribution) Amendment Bill, 1965.

12.27½ hrs.

PETITION RE. INDIAN POST OFFICE RULES, 1933

Shri Ranga (Chittoor): Sir, I beg to present a petition signed by a petitioner relating to the Indian Post Office Rules, 1933.

12.27½ hrs.

STATEMENT RE. RECENT AIR ACCIDENT AT MOUNT BLANC, BANIHAL PASS AND PALAM AIR PORT

Mr. Speaker: Now we will take up the statements. Shri Sanjiva Reddy has to make a statement.

Shri S. M. Banerjee: (Kanpur): Perhaps he is making a statement on the two accidents. But there has been an accident even this morning.

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): I am giving information about that also.

Mr. Speaker: The third one is also being included?

Shri Sanjiva Reddy: Yes, Sir.

Mr. Speaker: Is it a long statement?

Shri Sanjiva Reddy: About 2 or 3 pages.

An hon. Member: It may be laid on the Table.

Another hon. Member: It may be read.

Mr. Speaker: All right, he might read it.

Shri Surendranath Dwivedy (Kanrapara): It should be circulated.

Mr. Speaker: I wanted to suggest that it may be laid on the Table of the House and then circulated to the Members. Afterwards, there will be some kind of discussion. Now, he might lay it on the Table.

Shri Sanjiva Reddy: Sir, I beg to lay a statement on the Table. [Placed in Library. See No. LT-5423/66].

Mr. Speaker: Shri Subramaniam wanted to make a statement.

The Minister of Food, Agriculture, Community Development & Co-operation (Shri C. Subramaniam): I propose to make a statement during the debate on the adjournment motion.

12.28 hrs.

STATEMENT RE. TASHKENT DECLARATION

The Minister of State in the Ministry of External Affairs (Shri Dinesh Singh): On behalf of Shri Swaran Singh I have to make a statement regarding the Tashkent Declaration. It is a long statement. Would you, Sir, like it to be read or laid on the Table?

Mr. Speaker: This statement also shall be laid on the Table of the House. We will have a discussion on it.

Shri Dinesh Singh: Sir, I lay it on the Table. [Placed in Library. See No. LT-5424/66].

Shri Surendranath Dwivedy: Are they bringing a motion for it?

Mr. Speaker: Yes.

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): As the House is aware, we have fixed discussion on

the President's Address from the 16th February onwards. Yesterday, the Prime Minister had a meeting with the leaders of the Opposition when it was proposed to the Prime Minister that the Tashkent Declaration may be discussed immediately in the Lok Sabha. The Government would like to respect the wishes of the Members in this matter and I accordingly suggest that the discussion on the Tashkent Declaration may be put on the 16th on a motion to be moved by the Minister of External Affairs.

Shri Hem Barua (Gauhati): Since the Government has fixed a discussion on the Tashkent Declaration, may I submit to you to request the hon. Minister to read out the statement so that we might ask some questions by way of seeking clarification?

Mr. Speaker: It is being circulated today. The motion that I have received reads:

"I hereby give notice of my intention to move the following motion in the Lok Sabha on Wednesday, the 16th February 1966:

"That the Tashkent Declaration be taken into consideration."

It stands in the name of Shri Swaran Singh. Those hon. Members who want to move amendments might do so.

Shrimati Renu Chakravarty (Barrackpore): Will the time allotted for this discussion be put down after the Business Advisory Committee meeting today? Because, we would like to know when exactly the discussion on the President's Address will take place.

Mr. Speaker: We are meeting at 2 O'clock today when it will be decided.